

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 09.02.2018 AT 10.30 AM

ORDER

TRANSFER PETITION NO.	TP No. 16/HDB/2016
COMPANY PETITION/APPLICATION NO.	CP No. 16/2008
NAME OF THE COMPANY	X Caliber Knives Pvt Ltd
NAME OF THE PETITIONER(S)	B Venkateswara Rao & Co Counsel
NAME OF THE RESPONDENT(S)	G. Bhupesh, Learned Counsel
UNDER SECTION 16.01.2018 on that day of hearing as per the respondent case	has done for admission (09) Others

posted to 29.01.2018 on that day Mr. Bhupesh takes vakalat Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
B. Venkateswara Rao	Learned Counsel for the	984830303	[Signature]
Admission submitted that there is no debt and defeat except raising etc.. and that donot come in the way of admission.			

Mr. Nagesh, Learned Counsel for the Respondent submitted

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
C. Sindhurani	Learned Counsel	984830303	[Signature]
that the above facts and circumstances matter is posted on 19.02.2018 for admission. With the direction of Learned Counsel for respondent the instructions should be served on or before			

16.02.2018 positively. there is no further adjournment.

Member (Tech)

Member (Judl)

pavani

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ORDER

Heard Mr.B.Prasad, Learned Counsel for the Petitioner, Mr. C.Sindhu Kumari, and Mr. Prakash, Learned Counsel for the Respondent. At the request of the Respondent the case is posted to 20.02.2018.



Member (Tech)



Member (Judl)

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